

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2478/2002
M.A.NO.2089/2002

Monday, this the 23rd day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri M.P. Singh, Member (A)

1. G.T.B. Hospital
Employees Union
Dilshad Garden, Through its General Secretary
Mr. Mohan Singh
2. Ram Prashad-1
3. Hari Gopal Sarkar
4. Sunil Kumar -I
5. Jagdish Kumar - II
6. Harpal Singh
7. Meena Rani Mallik
8. Jagdish Kumar - I
9. Ranjeet Kumari
10. Rajender Kumar
11. Heera Singh
12. Dhajja Singh
13. Ranbir Singh
14. Satya Prakash
15. Charan Singh
16. Bhola Nath
17. Anil Kumar
18. Tribhu Nath Prasad
19. Satyawant Singh
20. Surbir Singh
21. Balbir Singh
22. Dharam Nath Prasad
23. Jagdishwar Dutt
24. Rama Shankar Manjhi
25. Hireay Parkhas
26. Dalpa Singh

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(2)

- 27. Vipin Kumar
- 28. Babu Ram
- 29. Ghanshyam
- 30. Gyan Chand Thakur
- 31. Ram Swroop
- 32. Deepak Kumar
- 33. Vinit Kumar
- 34. Sunil Kumar - II
- 35. Ram Prasad - II
- 36. Jagdish-I
- 37. Keshawa Pal
- 38. Naveen Chander
- 39. Kewal Nand
- 40. Surender Kumar
- 41. Shabir Khan
- 42. Bahadur Singh
- 43. Satbir Singh
- 44. Raindu Singh
- 45. Ishwar Chand
- 46. Kamla Devi

(Srl.Nos. 1 to 46 are working as Operation Theatre Assistants in Guru Teg Bahadur Hospital, Dilshad Garden, Delhi-95).

Applicants

(By Advocates: Shri J.P.S.Sirohi and Shri Anel Sirohi)

Versus

- 1. Union of India
through its Secretary
Department of Personnel & Training,
South Block, Delhi
- 2. Govt. of NCT of Delhi
through its Chief Secretary
Naya Sachiwalaya, Inderprasth, New Delhi
- 3. Secretary Finance
Govt. of Delhi, Naya Sachiwalaya, Inderprasth,
New Delhi
- 4. Secretary Health
Govt. of Delhi
Naya Sachiwalaya, Inderprasth, New Delhi

(3)

5. Medical Superintendant
GTB Hospital, Dilshad Garden, Delhi-95
... Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

MA 2089/2002

MA 2089/2002 is allowed subject to just exceptions. Filing a joint application is permitted.

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Applicants seek that they are entitled to the pay scale of Rs.4000-6000/- or in other words, pay parity with Lab. Assistants and Junior Radiographers.

2. Perusal of the record reveals that on 10.4.2002, there was a meeting with Consultant (S. M. H. Naqvi). Applicants had agreed to submit a note by 30.4.2002 and thereafter, a meeting was to be fixed in this regard. A representation had also been submitted on behalf of applicants by applicant No.1 dated 5.6.2002. They wanted the pay scale anomaly be removed. In face of the aforesaid, it is directed that applicants would submit their detailed representation/note within a week to the above-said Consultant. Thereupon, a decision with respect to the claim of the applicants should preferably be taken within a period of six months from receipt of the present order and communicated to the applicants. It would be highly appreciated if a speaking order in this regard is passed.

3. O.A. is disposed of.

Issue Dasti.

(M.P. Singh)
M (A)

/sunil/

18 Ag
(V.S. Aggarwal)
Chairman